

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “SMC-2” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.4973/Del/2019**  
**Assessment Year : 2015-16**

|   |   |                                   |
|---|---|-----------------------------------|
| SJ Realcon Pvt.Ltd.,<br>23, Chitra Vihar<br>New Delhi-110092.<br>PAN-AAPCS4388H | vs  | ITO,<br>Ward-22(1),<br>New Delhi. |
| <b>APPELLANT</b>  |   | <b>RESPONDENT</b>                 |
| <b>Appellant by</b>   | None<br>(Appellant's application on record) |                                   |
| <b>Respondent by</b>  | None  |                                   |
| <b>Date of Hearing</b>  | 24.06.2021                                  |                                   |
| <b>Date of Pronouncement</b>  | 24.06.2021                                  |                                   |

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-XXV, New Delhi dated 29.04.2019.

2. Ld. Counsel for the assessee, vide its letter dated 19.06.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on  
24<sup>th</sup> June, 2021.

***Sd/-***

**(KUL BHARAT)  
JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI